

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**PRINCIPAL BENCH**

**NEW DELHI**

**COMPANY APPEAL (AT)(Insolvency) No.195/2021**

**In the matter of:**

Hitendra Desai

Suspended Director of Harish Textile Engineers Pvt Ltd                      Appellant

Vs

SG Automation    Respondent

**Present:**

Mr. Deepak Biswas, Advocate for appellant.

**ORDER**  
**(VIRTUAL MODE)**

**10.03.2021-** When the case was called up, learned counsel for the appellant submitted that only yesterday, 12A Application have been allowed by National Company Law Tribunal, Mumbai Bench, Mumbai in CP(IB)No.2337 of 2019. It was submitted by the learned counsel for the appellant that in view of this order this appeal has become infructuous and the same should be dismissed. Accordingly the appeal dismissed as infructuous.

**(Justice Anant Bijay Singh)**  
**Member (Judicial)**

**(Ms Shreesha Merla)**  
**Member (Technical)**

**Bm/nn**